

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 278/2025

[Arising out of impugned final judgment and order dated 14-12-2024 in ABA No. 1234/2024 passed by the High Court of Judicature at Bombay]

NARESH JAGUMAL KARDA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 21815/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES, IA No. 4646/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 4645/2025 - EXEMPTION FROM FILING O.T.

IA No. 9864/2025 - EXEMPTION FROM FILING O.T.

IA No. 5315/2025 - EXEMPTION FROM FILING O.T.

IA No. 21544/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 9863/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 5314/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(CrI) No. 341/2025 (II-A)

FOR EXEMPTION FROM FILING O.T. ON IA 5360/2025

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 5361/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 6185/2025

FOR EXEMPTION FROM FILING O.T. ON IA 6209/2025

FOR EXEMPTION FROM FILING O.T. ON IA 9868/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 13263/2025

FOR impleading party ON IA 14879/2025

FOR INTERVENTION/IMPLEADMENT ON IA 14879/2025

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 19514/2025

IA No. 5361/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 5360/2025 - EXEMPTION FROM FILING O.T.

IA No. 9868/2025 - EXEMPTION FROM FILING O.T.

IA No. 6209/2025 - EXEMPTION FROM FILING O.T.

IA No. 14879/2025 - INTERVENTION/IMPLEADMENT

IA No. 19514/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 6185/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
SLP(Crl) No. 5035/2025 (II-A)
IA No. 84144/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

SLP(Crl) No. 4555/2025 (II-A)
FOR ADMISSION and I.R.
IA No. 77044/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 30-05-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
HON'BLE MR. JUSTICE A.S. CHANDURKAR

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. Dama Sheshadri Naidu, Sr. Adv.
Mr. Prasouk Jain, Adv.
Ms. Rabiya Thakur, Adv.
Mr. Karna Sinha, Adv.
Mr. Anurag Sharma, Adv.
Mr. Deepak Sharma, Adv.
Mr. Rohan Batra, AOR

Mr. Anand Dilip Landge, AOR
Ms. Kranti Bhosale, Adv.
Mrs. Sangeeta Nenwani, Adv.
Ms. Revati P. Kharde, Adv.
Mr. Sumit Kumar, Adv.

Mr. Rahul Prakash Pathak, Adv.

For Respondent(s) :

Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Kamlesh Ghumre, Adv.
Ms. Jaikriti S. Jadeja, AOR
Mr. Shivang Goel, Adv.
Mr. Ishaan Aggarwal, Adv.

Mr. Devvrat Singh, Adv.
Mrs. Sangita Yadav, Adv.
Mrs. Sangita Yadav, Adv.
Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Pooja Gupta, Adv.

Mr. Rohan Batra, AOR

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Anand Dilip Landge, AOR

Mr. Kailas More, AOR
Ms. Nirmala D. Borade, Adv.
Mrs. Kranti Bhosale, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

SLP(Crl) No.278/2025 & SLP(Crl) No. 341/2025

1. This Court vide order dated 15.01.2025 has granted interim protection to the petitioner.
2. Though Mr. Aaditya Aniruddha Pande, learned counsel for the respondent/State vehemently opposes the petitions, fairly concedes that the petitioner has joined the investigation. He further submits that the charge-sheet is yet to be filed and the petitioner should be directed to cooperate with the investigation, till the filing of the charge-sheet.
3. Taking into consideration the facts and circumstances of the case, the special leave petitions are disposed of by making the order passed by this Court on 15.01.2025 absolute.
4. Pending application(s), if any, shall stand disposed of.

SLP(Crl) No. 5035/2025 & SLP(Crl) No. 4555/2025

1. We are not inclined to entertain these petitions. The special leave petitions are, accordingly, dismissed.
2. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR